



2026:AHC:23003-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29809 of 2025

Smt Khushbu

.....Petitioner(s)

Versus

State Of U.P And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Yadav, Ravindra Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(A) Issue a writ, order or direction in the nature of mandamus directing the respondents no.4/Investigating Officer to conclude the fair investigation of Case Crime No.497 of 2025, under sections 64, 351(2) of BNS, 2023 and Sections 3(1)(Da), 3(1)(Dha), 3(1)(v) of SC/ST Act, Police Station Sadabad Kotwali, District Hathras.

(B) Issue a writ order or direction in the nature of mandamus directing the police authority/respondents arrest to the private respondent no.5 in Case Crime No.497 of 2025, under sections 64, 351(2) of BNS, 2023 and Sections 3(1)(Da), 3(1)(Dha), 3(1)(v) of SC/ST Act, Police Station Sadabad Kotwali, District Hathras."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 09.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Senior Superintendent of Police, Hathras, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Senior Superintendent of Police, Hathras, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of**.

February 2, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)